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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14951/2023

SOWIL LIMITED

..... Petitioner

Through: Ms. Ashish Dholakia, Sr. Advocate
with Ms. Samapika Biswal, Ms.
Pavitra Kaur, Mr. Arpit Kumar Singh,
Mr. Aman Yadav and Ms. Nidhisha
Garg, Advocates.

versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA Respondent

Through: Mr. Kushagra Aman and Mr. Arjun
Bhati, Advocates for R-1.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **22.12.2023**

CM APPL. 67339/2023

1. This is an application on behalf of the Petitioner for early hearing.
2. On 20.12.2023, when this matter was listed for hearing, learned Counsel for the Respondent during lunch time had made a mention that his mother is terminally ill and he has to rush to his house. The matter was adjourned to 29.02.2024.
3. Learned Counsel for the Petitioner states that the matter has been adjourned behind his back and there is urgency in the matter.
4. Since learned Counsel for the Petitioner was not informed of the adjournment, a fact which has been noted in the Order dated 20.12.2023, the Petitioner has filed the instant application for early hearing.



5. Learned Counsel appearing for the Respondents states that the condition of the mother of learned Counsel for the Respondents still remains critical. He states that the counter affidavit will be filed within 10 days from today, i.e., on or before 05.01.2024.

6. List the matter on 08.01.2024.

7. The application is disposed of.

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List on 08.01.2024.

DECEMBER 22, 2023

hsk

SUBRAMONIUM PRASAD, J